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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

(Hearing through video conferencing)

ORIGINAL APPLICATION No.833 OF 2019

Dated this Monday, the 28th day of September, 2020

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)**

Nitin Shahji Khandare, Age 30 years,
Occ: Service, R/o Railway Quarter,
Gautam Wadi, Akot File, Akola.
(By Advocate Shri Pravin Palhade)

- Applicant

VERSUS

1. Union of India, Through General Manager,
Of Railway Ministry,
(Notice to be served on the P.P.
Government pleader), CSMT, Mumbai-400 001.
2. Sr. DEN (CO) Rajesh Chikhale, Bhusawal, Tal. Bhusawal,
Dist. Jalgaon, Khandesh, Pin Code 425 201.
3. Sr. Aden (W), Akola through Nishith Kumar Mall,
District Akola Pin Code 444 001. - Respondents
(By Advocate Shri D.A.Dube)

ORAL ORDER
Per : Ravinder Kaur, Member (J)

Shri Pravin Palhade, learned counsel appeared for the applicant and Shri D.A.Dube, learned counsel appeared for the respondents. This matter was heard today through videoconference, with the consent of both the learned counsels for the parties.

2. The learned counsel for the respondents has informed that during pendency of the present OA, the applicant has been compulsorily retired vide order dated 04.07.2020. This part is admitted by the learned counsel for the applicant.

3. The learned counsel for the applicant submitted that the respondents during pendency of the OA have passed the order of compulsory retired and, therefore, he is likely to challenge the said order.

4. The learned counsel for the applicant has submitted that the OA has become infructuous on account of compulsory retired of the applicant and he may be permitted to withdraw the same.

5. In view of the above, the OA is dismissed as withdrawn with no order as to costs.

(Ravinder Kaur)
Member (Judicial)

(Dr. Bhagwan Sahai)²⁰
Member (Administrative)

kmg*

SD
16/10/2020